

(2022) 01 UK CK 0064

In the Uttarakhand High Court

Case No : Writ Petition (Crl.) No. 46 Of 2022, Compounding Application (IA/1 Of 2022)

Alok Goyal And Another

APPELLANT

Vs

State Of Uttarakhand & Others

RESPONDENT

Date of Decision : 10-01-2022

Acts Referred:

Indian Penal Code, 1860 — Section 420
Constitution Of India, 1950 — Article 226

Citation : (2022) 01 UK CK 0064

Hon'ble Judges : R.C. Khulbe, J

Bench : Single Bench

Advocate : Manoj Joshi, Amit Bhatt, Saurabh Arora

Final Decision : Disposed Of

Judgement

R.C. Khulbe, J

1. By way of present writ petition filed under Article 226 of the Constitution of India, petitioners seek to quash the FIR No.611 of 2021, registered under Section 420 IPC at P.S. Haldwani, District Nainital.
2. The parties have filed the above-numbered compounding application to show that they have buried their differences and have settled their disputes amicably.
3. Learned counsel for the State opposed the compounding application.
4. It is contended by learned counsel for the petitioners that the offence u/s 420 IPC is a compoundable offence with the permission of the Court.
5. The parties are present before the Court through video conferencing being identified by their respective counsel; the informant fairly submits that a

compromise has taken place in this case and he does not want to pursue the matter against the petitioners.

6. Accordingly, compounding application is allowed. The entire proceedings, mentioned hereinabove, pending between the parties are hereby quashed

qua the present petitioners on the basis of compromise arrived at between the parties.

7. Present writ petition is disposed of, as above.

8. Pending applications, if any, also stand disposed of accordingly.